

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**MUMBAI**

REGIONAL BENCH

**Customs Miscellaneous Application No. 85654 of 2024**

(On behalf of Appellant)

**Customs Miscellaneous Application No. 86682 of 2024**

(On behalf of Appellant)

**In**

**Customs Appeal No. 85622 of 2016**

[Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0109-15-16 dated 20.10.2015 and PUN-EXCUS-001-APP-0119-15-16 dated 20.10.2015 passed by the Commissioner of Central Excise (Appeals-I), Pune.]

**Commissioner of Customs, Pune**  
**(Formerly known as Commissioner of**  
**Central Excise, Pune-I)**

.....Appellant

*VERSUS*

**Prime Mineral Exports Pvt. Ltd.**  
**F-1, 1st Floor, Oceanic Apartment,**  
**Behind Hanuman Temple, Miramar,**  
**Panjim, Goa – 403 001**

.....Respondent

**APPEARANCE:**

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Appellant  
None for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 28.07.2025  
Date of Decision: 28.07.2025

**PER: BENCH**

The appeal is dismissed as withdrawn. For order, see order in Customs Appeal No. 85309 of 2021.

(Dictated and pronounced in the open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**